



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LVI]

FRIDAY, AUGUST 21, 2015/SRAVANA 30, 1937

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT PROHIBITION (AMENDMENT) BILL, 2015.

GUJARAT BILL NO. 29 OF 2015.

A BILL

further to amend the Gujarat Prohibition Act, 1949.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Prohibition (Amendment) Act, 2015.

Short title and
commencement

(2) It shall come into force at once.

Amendment
of section 2 of
Bom. XXV of
1949.

2. In the Gujarat Prohibition Act, 1949, in section 2, in clause (39A), in para (i), for the words and figures "less than 90 per cent.", the words and figures "less than 80 per cent." shall be substituted.

Bom. XXV
of 1949.

STATEMENT OF OBJECTS AND REASONS

The State Government vide the Bombay Prohibition (Gujarat Second Amendment) Act, 2003 (Guj. Act No. 27 of 2003) had amended the definition of the term "rotten gur" and had added certain portion at the end of the said definition. After such amendment the term of the "rotten gur" *inter alia* provides that the gur shall be considered as the rotten gur if on chemical analysis, it is found that such gur contains total sugar (expressed as invert sugar) less than 90 per cent. and sucrose less than 60 per cent.

In this connection, the State Government has received various representations from the farmers, particularly of the Saurashtra region, that due to geographical and environmental conditions, the gur they manufacture does not contain the total sugar more than 90 per cent. As such, such gur comes within the purview of the definition of the term "rotten gur" and a result thereof for keeping such gur in their possession, they have to face the hardships and are not in a position to sell the same to the traders. In response to such representations, a Committee was formed by the State Government and the opinion in this regard of the Forensic Science Laboratory was called for by the Committee. The Forensic Science Laboratory, after collecting the samples of the gur from the different regions of the State of Gujarat, has opined that on chemical analysis the gur manufactured in the regions other than the Saurashtra region was found to have more than 90 per cent. of sugar, whereas the gur manufactured in the Saurashtra region contained less than 90 per cent. of total sugar, but more than 80 per cent.

In view of this, it appears to the State Government that the problem raised by the farmers of the Saurashtra region for amending the definition of the term "rotten gur" is genuine as it is not possible for them to manufacture the gur which has the sugar contain more than 90 per cent. due to geographical and environmental conditions prevailing in that region. The State Government, therefore, considers it necessary to amend the said definition providing for the containment of the total sugar of not less than

80 per cent. in place of the existing 90 per cent. so as to do away with the hardship being faced by the farmers.

This Bill seeks to amend the Gujarat Prohibition Act, 1949 to achieve the aforesaid object.

Dated the 21st August, 2015.

RAJANI PATEL.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 21st August, 2015.

C. J. Gothi,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.